

SUPREME COURT OF INDIA
ADMN.MATERIAL(P&S)

F.No. 141D/AM/SCI/15

Dated:- 12-07-2017

Last date: 3rd August, 2017

NOTICE INVITING TENDER
FOR AWARDING OF RATE CONTRACT IN RESPECT OF
SUPPLY OF STEEL RACKS OF DIFFERENT SPECIFICATIONS

Sealed Tenders are invited, as per Proforma enclosed herewith at Annexure 'A' for supply of **Steel Racks (in grey color)** as per the specifications mentioned below. The supply will have to be made at different intervals. **The actual quantity of the Steel Racks of different specifications will be sought as and when the requirement/demand may be received in the future period of two years. Hence, interested parties are required to quote their rates against each specification of Steel Rack as mentioned below for the future period of two years :**

Steel Racks having angles and shelves of 14 and 20 gauge respectively.

S.No	Specification of Steel Racks (three sides closed)
1.	30"x36"x18" having 02 compartments
2.	48"x36"x18" having 03 compartments
3.	60"x36"x18" having 04 compartments
4.	72"x36"x18" having 05 compartments
5.	84"x36"x18" having 06 compartments
6.	96"x36"x18" having 07 compartments
7.	108"x36"x18" having 08 compartments
8.	120"x36"x18" having 09 compartments
9.	132"x36"x18" having 10 compartments
10.	144"x36"x18" having 11 compartments

Interested parties may, if so desire, contact Ms. Anuradha Sharma, Branch Officer (AM) (Ph : 23388745, 23112257, 23111483 & 23111403) telephonically or personally at Reception Counter No. 37 or Email ID : boamsupremecourt.sc@nic.in) for any clarification on any working day between 10.30 A.M. to 4.00 P.M. except Saturdays & holidays.

A. TENDER

1. Two separate sealed envelopes should be used for submitting (i) Earnest Money and (ii) Tender document superscribing (a) Earnest Money for Awarding of Rate Contract for Purchase of Steel Racks of different specifications and (b) Earnest Money for Awarding of Rate Contract for Supply of Steel Racks of different specifications.
2. The tender may be sent in sealed envelope by post sufficiently early so as to reach the Registry within time i.e. **3rd August, 2017**, or may be delivered to the R&I Branch of the Registry through the Reception Office of the Supreme Court of India or if sent through Messenger, an authority letter from the tenderer with proof of identity may also be given to the Messenger so that he could show the same alongwith his own identity proof to the Reception Officer for issue of Entry pass.
3. The tenderers are expected to examine all the instructions, Proforma's terms & conditions and specifications in the tender documents. Failing to furnish all information required by the tender document in any respect will be at the tenderer's risk and may result in the rejection of the tender.
4. The tender must be received not later than the due date & time specified for submitting the same. In case, the date of submitting the tender will be declared as holiday by the Govt. of India then next working day of the Registry will be treated as due date of tender.

B. TERMS AND CONDITIONS

5. The tenderers are required to quote their lowest rate mentioning warranty/guarantee period and percentage of Tax, discount etc. If the aforesaid items with above specifications is available on DGS&D rate contract, the DGS&D rate should also be mentioned.

6. The tenderers are required to send their tender along with a Demand Draft of Rs. 12,000/- (Rupees Twelve Thousand only) drawn in favour of 'The Registrar (Admn.), Supreme Court of India' payable at New Delhi as Earnest Money, which will be refunded to the unsuccessful tenderers on their written request after awarding the contract and/or finalisation of the whole process. Name of the firm and contact number may be written on the reverse side of the Demand Draft.
7. Hypothetical or conditional Tenderers will not be entertained. Tender once submitted shall not be allowed to be withdrawn or altered. If the tender is withdrawn or altered by the concerned party at any time after it is submitted, appropriate action may be taken.
8. The Registry will deal with the tenderer directly and no middleman/ Commission agents etc. should be asked by the tenderer to represent the cause and they will not be entertained by the Registry. The tender form is not transferable and agency shall not be permitted to transfer their rights and obligations to any other person/organization or otherwise.
9. Over-writing/ over-typing or erasing of the figures which render it doubtful or ambiguous are not allowed and shall render the tender invalid.
10. The Registry, in its discretion, reserves the absolute right to reject or accept any or all the tenders, partly or completely, at any time without assigning any reason thereof.
11. The Security Deposit shall stand forfeited in case of breach of any of the conditions mentioned herein and/or if the supply of Steel Racks is found unsatisfactory.

12. The tenderer shall quote rates both in figures and words.
13. All the pages of quotations including the documents submitted therein must be duly signed and stamped failing which the offer shall be liable for rejection.
14. The Registry is not bound to accept the rates submitted by the lowest tenderer.

C. TERMS AND CONDITIONS FOR SUCCESSFUL TENDERER

15. The successful tenderers shall have to deposit performance security deposit of Rs. 25,000/- (net), after adjustment of Rs. 12,000/- deposited towards EMD, by way of Demand Draft drawn infavour of "The Registrar, Supreme Court of India, New Delhi". The performance security deposit will be refunded after two months from the date of successful delivery, and/or payment of their bill, expiry of Warranty/Guarantee period whichever is later.
16. The rate should be valid for a period of two years from the date of opening of tenders. Registry reserves the right to purchase aforesaid Steel Racks of different specifications from more than one dealer during the said period.
17. The Steel Racks so supplied on different intervals will be inspected by an Inspection Committee comprising senior officers of the Registry. In case the supply is not found in conformity with the approved specifications, the same will liable to be rejected and will be required to be replaced with the supply exactly commensurate with the approved specifications. The decision of the Committee in this regard will be final, unassailable and binding on the supplier.

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18. The payment will be made only after the complete supply as per the supply order so issued is made and strictly as per approved specifications as sought for as and when the requirement/ demand may be received in the future period of two years, without payment of any advance amount.
19. The supply of Steel Racks as per the required specifications on different intervals shall required to be made within 10 days in the Registry or as per the time period specified in the supply order.

D. PENALTIES

20. If delivery is not made in given time and the Registry is required to make purchase from outside at higher rates, the loss sustained will be deducted from the bill and/or Performance Security so deposited by the successful tenderer.
21. Irrespective of the fact as to whether or not the Registry makes purchases from outside, the Registry may impose penalty upto 1% per day of total cost of delayed articles, if the delay is due to willful laches or negligence on the part of the tenderer and it causes financial loss or inconvenience to the Registry.
22. The Security Deposit shall stand forfeited in case of breach of any of the conditions mentioned herein and if the supply of the Steel Racks is found unsatisfactory and/or not as per the approved specifications.
23. The supply of the racks as per the required specifications shall be made on the basis of supply orders so received during the contractual period of two years **within a week** in the Registry on receipt of the Purchase Order otherwise the EMD/Security Deposit may be forfeited along with any other action as may be deemed appropriate by the Registry.

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Interested parties may send their tender in two separate sealed envelopes for submitting (i) Earnest Money and (ii) Tender document superscribing (a) Earnest Money for Awarding of Rate Contract for Supply of Steel Racks of different specifications and (b) Earnest Money for Awarding of Rate Contract for Supply of Steel Racks of different specifications, quoting rates against each specification addressed by name to the undersigned so as to reach on or before **3rd August, 2017** up to 3:00 P.M. which will be opened on the same day at 3:30 P.M. on the same day by a Committee of Officers constituted for the purpose before the tenderers or their authorized representatives who may wish to remain present there at that time. The tenders received after due date and/ or time and without Earnest Money will not be entertained. In the first instance, envelopes containing Earnest Money will be opened and thereafter, Envelopes containing tenders will be opened.

Sd/-
(B.L.N. Achary)
ADDITIONAL REGISTRAR (AM)
12.07.2017

Enc :Annexure – 'A'

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PROFORMA

(To be filled in by the tenderers with reference to Notice Inviting Tender dated 12-07-2017 for Awarding of rate contract in respect of Purchase of Steel Racks of different specifications)

1. Name of the tenderer with address :
2. Name of the contact person with Mobile/Telephone No. (s)/Fax No/email ID).
3. Traders Identification Number :
4. Price of the following items strictly as per specifications given in the Notice Inviting Tender:

S. No.	Specification of Steel Racks (in grey color) having angles and shelves of 14 and 20 gauge respectively	Price per unit (Rs.)	Price per unit (Rs.) on DGS&D rate contract	Warranty/ Guarantee
1.	30"x36"x18" having 02 compartments			
2.	48"x36"x18" having 03 compartments			
3.	60"x36"x18" having 04 compartments			
4.	72"x36"x18" having 05 compartments			
5.	84"x36"x18" having 06 compartments			
6.	96"x36"x18" having 07 compartments			
7.	108"x36"x18" having 08 compartments			
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9.	132"x36"x18" having 10 compartments			
10.	144"x36"x18" having 11 compartments			

5. Discount on quoted rates, if any :
6. GST Percentage :
7. Timeframe of assembling the racks:
8. F.O.R. : Supreme Court Registry :

Dated :

Signature with date and rubber stamp
of the tenderer